

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No. 1236/2016

IN THE MATTER OF:

Mr. Nitin Khandelwal

.....Petitioner

v.

Maini Construction Equipments Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 433(e), 434 & 439

Order delivered on 29.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

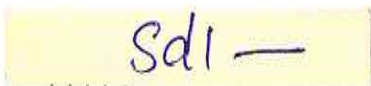
Hon'ble Member (T)

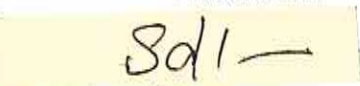
For the Petitioner(s) :

For the Respondent(s) :

ORDER

The report filed by the Insolvency Professional is taken on record. The office is directed to maintain the record to be utilized at the time of final hearing.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

29.08.2017

Vineet